

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.553/2015

(Arising out of impugned final judgment and order dated 13-02-2014 in CRLA No. 6784/2010 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

KASIM @ BHURA

Respondent(s)

Date : 18-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Ardhendumauli Kumar Prasad, A.A.G.

Mr. Sudeep Kumar, AOR

Mrs. Manisha, Adv.

For Respondent(s)

Mr. Shadan Farasat, AOR

Mr. Aman Naqvi, Adv.

Mr. Harshit Anand, Adv.

Ms. Hrishika Jain, Adv.

Ms. Natasha Maheshwari, Adv.

Ms. Mreganka Kukreja, Adv.

Mr. Abhishek Babbar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Heard learned Additional Advocate General appearing for the petitioner - State of U.P., learned counsel for the sole respondent and perused the material placed on record.
2. Leave granted.
3. Let original records be called for from the Trial Court as well as the High Court.

(VISHAL ANAND)

ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)

COURT MASTER (NSH)